IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE TWENTY FIFTH DAY OF AUGUST
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 674 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal preferred against the order dated 07/04/2026 in W.P.No. 4036 of 2026. on the file of the High Court.

Between:

1. Union of India, Rep. by its Secretary, Ministry of Indian Railways, Raisina Road, Rajpath Area, Central Secretariat, New Delhi - 110001.
2. The Principal Chief Commercial Manager, South Central Railway, Rail Nilayam, Secunderabad, Telangana State - 500071.
3. The Senior Divisional Commercial Manager, South Central Railway, Hyderabad Division, Hyderabad Bhawan, Secunderabad - 500071.

...Appellant/Respondent

AND

M/s Priya Foods, Rep., by its Proprietor Smt. V. Rajanee Priya, W/o. Ch. Sai Krishna, Aged about 48 years, Licensee of General Minor Unit (GMU- women) At stall no. 008/KCG/01/FFJ, Fruit Juice Stall. Plat form No. 1, Kachiguda Railway Station, Hyderabad - 500027. and R/o. 6-2-192, Plot no. 52, Tulasi Gardens, Yapral, Secunderabad, Telangana 500087.

...Respondent/Petitioner

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dt. 07.04.2026 in WP.No. 4036 of 2026, pending final disposal of this Writ Appeal.

Counsel for the Appellants: Sri. N. Bhujanga Rao, Deputy Solicitor General Of India

Counsel for the Respondents: Sri. Bala Sai Prathibha P.

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.674 OF 2026

Dated:25.08.2026

Between:

Union of India, Rep. by its Secretary,
Ministry of Indian Railways,
Raisina Road, Rajpath Area, Central Secretariat,
New Delhi-110001 and 2 others

...Appellants

and

M/s. Priya Foods,
Rep., by its Proprietor Smt. V. Rajanee Priya

...Respondent

JUDGMENT:

Heard Mr. N. Bhujanga Rao, learned Deputy Solicitor General of India, appearing for the appellants and Smt. Bala Sai Prathibha P., learned counsel appearing for the respondent.

2. By the impugned judgment dated 07.04.2026 passed in W.P.No.4036 of 2026, the learned writ Court directed the appellants to delete stall bearing S.No.KCG-008 from the e-auction catalogue dated 23.01.2026 and to permit the respondent/writ petitioner to continue her business in terms of the licence upto

25.05.2027. The appellants/railways being aggrieved thereby, preferred the instant writ appeal.

3. However, today learned Deputy Solicitor General of India, on written instructions, submits that in compliance of the impugned judgment of the learned writ Court, the appellants have decided to continue the business operation of the respondent (Fruit Juice Stall, KCG-008) at Kacheguda Station Platform No.1 in the same premises upto 25.05.2027. He, therefore, seeks permission to withdraw the Writ Appeal.

4. Learned counsel for the respondent/writ petitioner does not object.

5. Accordingly, the Writ Appeal is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- N.SRIHARI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. N. BHUJANGA RAO, Deputy Solicitor General of India Advocate [OPUC]
2. One CC to SRI. BALA SAI PRATHIBHA P., Advocate [OPUC]
3. Two CD Copies

PSR

TKS

HIGH COURT

DATED: 25/08/2026

ORDER

WA.No.674 of 2026



DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS.

6 Copies

T.P
11/09/26